

EXTRAORDINARY

REGD. NO. JK—33



**THE
JAMMU & KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

**GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—LAW DEPARTMENT**

Jammu, the 29th April, 2010.

The following Act as passed by the Jammu and Kashmir State
Legislature received the assent of the Governor on 28th April, 2010
and is hereby published for general information :—

**THE JAMMU AND KASHMIR STATE FINANCE
COMMISSION (AMENDMENT) ACT, 2010.**

(Act No. XII of 2010)

[28th April, 2010].

An Act to amend the Jammu and Kashmir State Finance
Commission Act, 2006.

Be it enacted by the Jammu and Kashmir State Legislature in the Sixty-first Year of the Republic of India as follows :—

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir State Finance Commission (Amendment) Act, 2010.

(2) It shall be deemed to have come into force with effect from 28th February, 2010.

2. *Amendment of section 4, Act XVIII of 2006.*—In section 4 of the Jammu and Kashmir State Finance Commission Act, 2006, for the words “two years and six months”, the words “three years” shall be substituted.

(Sd.) MOHAMMAD ASHRAF,

Additional Secretary to Government,
Law Department.